



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III Judicial Department

THE HIGH COURT OF KERALA

(2)

NOTIFICATIONS

(1)

No. B1(A)84395/2017(1). 30th May 2018.

In exercise of the powers conferred by Section 9 (2) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule below to be the Sessions Judge to preside over the Court of Sessions noted against their names in Column (3) thereof.

SCHEDULE

Sl. No.	Name of Officer	Court of Sessions
(1)	(2)	(3)
1	Sri Muhammed Vaseem	Thodupuzha
2	Smt. Sophy Thomas	Alappuzha
3	Smt. T. Indira	Thalassery

No. B1(A)84395/2017(2).

30th May 2018.

In exercise of the powers conferred by Section 9(3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoint the persons mentioned in Column (2) of the Schedule hereto attached to be Additional Sessions Judges to exercise jurisdiction in the Court of Sessions mentioned against their names in Column (3) thereof from the date of taking charge.

SCHEDULE

Sl. No.	Name of Officer	Court of Sessions
(1)	(2)	(3)
1	Sri C. Soundaresh	Thrissur
2	Sri Nissar Ahammed, K.T.	Thrissur

(3)

No. B1(A)-63/2018.

25th May 2018.

In exercise of the powers conferred by Section 9(3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoint the person mentioned in Column (2) of the following Schedule to be Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned in Column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court of Sessions</i>
(1)	(2)	(3)
1	Smt. Reshmi, S.	Kozhikode

By order,

K. HARIPAL

Kochi-682 031.

Registrar (Subordinate Judiciary).